

ITEM NO.71

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1441/2024

RAMVEER

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

Date : 26-04-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Ms. Chitrangda Rastravara, AOR
Mr. Abhijeet Singh, Adv.
Mr. Anirudh Singh, Adv.
Mr. Dhananjai Shekhwat, Adv.
Mr. Aishwary Mishra, Adv.
Mr. Dashrath Singh, Adv.
Ms. Gagandeep, Adv.

For Respondent(s) Mr. Vidhan Vyas, Adv.
Mr. Milind Kumar, AOR
Mr. Syed Haider Shah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the State has produced for perusal of the Court a copy of the report of the Director General of Police. We permit him to file the same in the Court.

Prima facie, we are not satisfied with the action taken by the Director General of Police.

List on 13th May, 2024 to enable us to peruse the report and pass further order.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)